UTTAR PRADESH SHASAN PARIVAHAN ANUBHAG-4

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 5/2020/579/xxx-4-2020-88(19)2018 TC, dated 23 June, 2020.

Notification

No. 5/2020/579/xxx-4-2020-8(19)2018 TC

Lucknow: Dated 23 June, 2020

In exercise of the powers under sub-section (1) of section 6 of the Uttar Pradesh Motor Vehicles Taxation Act, 1997 (U.P. Act no. 21 of 1997), read with section 21 of the Uttar Pradesh General Clauses Act, 1904 (U.P. Act no 1 of 1904), the Governor is pleased to make the following amendment in Government Notification No.2001/xxx-4-09-8(19)-09, dated 28 October, 2009 as amended from time to time.

Amendment

In the aforesaid notification after the proviso, the following new proviso shall be inserted, namely:-

"Provided further that the motor vehicle mentioned in column no. 2 against serial no. 1 and 2 of the table shall be given 75 percent exemption on the additional tax specified in column no. 3, 4 and 5 for electric vehicles manufactured in Uttar Pradesh.

The above exemption is applicable on first one lac electric vehicles of all categories manufactured, sold and registered in Uttar Pradesh."

Explanation: For the purposes of this proviso, Electric vehicle (EV) means to all those motor vehicles (automobiles) driven by batteries, ultracapacitors or fuel cells using electric motors. It includes all 2-wheeler, 3-wheeler and 4-wheeler hybrid electric vehicles (HEVs), electric vehicle-in plugs (PHEVs), battery electric vehicles (BEVs) and fuel cell electric vehicles (FCEVs).

By order

Rajesh Kumar Singh Principal Secretary

यह शासनादेश इलेक्ट्रानिकली जारी किया गया है, अतः इस पर हस्ताक्षर की आवश्यकता नहीं है।

²⁻ इस शासनादेश की प्रमाणिकता वेब साइट http://shasanadesh.up.gov.in से सत्यापित की जा सकती है ।